



accused persons snatched the ring as well as cash of Rs.5,000/-. Learned counsel for the petitioners further submits that the allegations against the petitioners are all false. It is then submitted that co-accused persons whose case stand on the same footing, have already been granted the privileges of anticipatory bail by this Court vide orders dated 05.09.2017 and 12.09.2017 passed in A.B.A. Nos.5160 of 2017 and 5438 of 2017 respectively. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case and to pay ad interim victim compensation to the victims namely- Umakant Yadav and Ramakant Yadav. Hence, the petitioners may be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned Judicial Magistrate 1<sup>st</sup> Class, Hazaribagh within four weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on each of them depositing Rs.5,000/- (Rupees five thousand) each as ad interim victim compensation drawn in favour of the victims - Umakant Yadav and Ramakant Yadav and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount to the satisfaction of learned Judicial Magistrate 1<sup>st</sup> Class, Hazaribagh in connection with Barhi P.S. Case No.79 of 2017 corresponding to G.R. No.885 of 2017 **with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioners depositing the ad interim victim

compensation amount of Rs.5,000/- (Rupees five thousand) each, the court below is directed to issue notice to the victims namely- Umakant Yadav and Ramakant Yadav and on their identification, the court below shall release the aforesaid demand draft in their favour.

Animesh

**(Anil Kumar Choudhary, J.)**